

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 216
(IB)-3428(ND)2019

IN THE MATTER OF:

M/s. Northern Power Erectors Limited ... **Applicant/Petitioner**

Versus

M/s. Bharat Heavy Electricals Limited ... **Respondent**

Under Section: 9 of IBC Code,2016

Order delivered on 19.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Adv Mr. Sameer Rastogi with Adv Mr. Dhruvajit Saikia and Adv Ms. Megha Purohit for Operational Creditor

ORDER

Ld. Counsels for the Applicant and Corporate Debtor have appeared. In course of hearing, we notice that reply is not available on the DMS. Therefore, the Respondent's Counsel is requested to share the PDF file with the Registry so that it may be uploaded on the DMS within three days from today.

Both the parties are directed to file a shortwritten synopsis with chronological dates and events within three days from today.

List the matter on 26.02.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)